

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:5533  
ANSWERED ON:07.09.2011  
REVIEW OF PERFORMANCE OF OFFICERS  
Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government proposes to review the performance of officers belonging to Indian Administrative Service, Indian Police Service and Indian Forest Service once they are fifty years of age so as to make way for the better performance;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be started?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a), (b) & (c): Under the existing Rule 16(3) of the All India Services (Death-cum-Retirement Benefits) Rules 1958, the Central Government may retire a member of the All India Service, in public interest, from service on the date on which such member completes 30 years of qualifying service or attains 50 years of age or any date thereafter to be specified in the notice.